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Security personnel martyred combating with terrorists

†2305. SHRI HARNATH SINGH YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of security personnel martyred while combating with terrorists in Kashmir and other parts of the country guarding borders or serving their duty during last three years;

(b) whether Government has made any provision to make memorials of the martyred personnel in their villages, to provide the best education to their children and to provide Government job to one member of the family of the martyred personnel; and

(c) if not, whether Government would consider to provide above facilities to the families of martyred personnel?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) The number of security personnel martyred while combating with terrorists in Kashmir and other parts of the country guarding borders or serving their duty during last three years is given below:-

Year	No. of security personnel martyred
2016	171
2017	167
2018 (upto November)	163

(b) and (c) Ex-gratia/compensation is paid to families of security personnel martyred as per extant guidelines of CAPFs/Army/State Government. There is a provision of compassionate appointment to the Next of Kin/dependent of family member of martyred personnel. Financial assistance/scholarship is also given to the children of martyrs for their education. Further, there is a provision for installation of Smarak (Memorial) of a martyr in school/college premises where the martyr studied.

Poor recovery in theft cases in Delhi

2306. SHRI RAVI PRAKASH VERMA: Will the Minister of HOME AFFAIRS be pleased to refer to answer to Unstarred Question 238 given in the Rajya Sabha on 12 December, 2018 and state:

(a) whether Delhi Police has become incompetent to recover in theft cases;

[†] Original notice of the question was received in Hindi.

(b) the reasons for poor per centage of recovery in theft cases by Delhi Police even after elapsing of an year or two from the date of registration of FIRs;

(c) the fresh steps Government/Delhi Police would take to improve its recovery ratio; and

(d) the fresh measures Delhi Police would take to recover, particularly in FIR No. 4/2018, Barakhamba Road police station?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) As reported by Delhi Police, a number of measures taken for facilitating reporting and registration of crime, including online registration of e-FIR for theft of their Motor Vehicles and other properties, may have contributed to higher number of cases registered in the NCT of Delhi. As per Delhi Police, in the year 2018, for example, Motor Vehicle thefts have accounted for around 19% of the total IPC cases and in around 12% cases, stolen Motor Vehicles have been found registered in other States.

Details of disposal of theft cases during the last two years and the current year (upto 30.11.2018) are as under:-

Year	No of cases reported	No. of cases cancelled	No. of cases admitted	No.of cases worked out	No. of cases challaned	No. of cases in which recovery has been made	No of persons arrested
2016	130928	8999	121929	14521	8003	8958	17685
2017	165765	19796	145969	22438	7411	10406	26337
2018 (up to 30.11.2018)	165296	18194	147102	20141	3167	7852	23776

The various measures taken by Delhi Police to control crime, *inter alia* include, dynamic identification of crime-prone areas and deployment of police resources including pickets, foot patrolling, PCR Vans and Emergency Response Vehicles (ERVs) to enhance visibility and prevent crime and nab criminals, beat-in-focus policing, integrated patrolling with traffic police and PCR, regular vehicular checking, closer surveillance on criminals and citizen-centric policing through Jan Sampark and other community approach programmes.

(d) Delhi Police has reported that FIR No. 04/2018, under Section 380/454 IPC dated 12.01.2018 Police Station Barakhamba Road has been transferred to Crime Branch on 05.06.2018 and sincere efforts are made to trace out the accused persons through technical and local surveillance.

Law to plug gaps in criminal justice system

2307. SHRI RAM KUMAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the rate of acquittals in criminal cases is on the rise over the years;
- (b) if so, the details thereof during the last three years;
- (c) what are the main reasons behind such acquittals; and

(d) the steps taken to bring in such a law to plug the gaps in the criminal justice system?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) No, Sir. As per the latest publish report of the National Crime Records Bureau (NCRB), Conviction Rate (CVR) of IPC crimes at national level during 2014-2016 is as under:-

Year	Conviction Rate (CVR)			
2014	45.1			
2015	46.9			
2016	46.8			

(c) and (d) The reasons behind acquittals may *inter alia* include non-cooperation of public, difficulties in getting independent witnesses, lacunae in investigation, witnessed turning hostile, delay in forensic reports, etc. 'Police' and 'Public Order' are State subjects under the Seventh Schedule of the Constitution of India and State Governments are responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their Law Enforcement Agencies. The Union Government advises the State Governments on law and order issue and helps them through Police Research and in modernization of State Police.

In order to further strengthen criminal justice system, the Ministry of Home Affairs has prepared a "Witness Protection Scheme, 2018" in consultation with the National Legal Service Authority, Bureau of Police Research and Development and the State Governments. This scheme provides for protection of witnesses based on the threat assessment. Hon'ble Supreme Court of India in its Judgment dated 05.12.2018